S U P R E M E   C O U R T   O F   I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).1833-1840/2026

[Arising out of impugned final judgment and order dated 05-01-2026 in WP No.43/2026 05-01-2026 in WP No.44/2026 05-01-2026 in WPST No. 29/2026 05-01-2026 in WP No.112/2026 05-01-2026 in WP No.43/2026 05-01-2026 in WP No.44/2026 05-01-2026 in WPST No.29/2026 05-01-2026 in WP No.112/2026 passed by the High Court of Judicature at Bombay]

MAHARASHTRA CRICKET ASSOCIATION & ANR.   Petitioner(s)

VERSUS

KEDAR MAHADEO JADHAV & ORS.   Respondent(s)

(IA No. 11336/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 13677/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 11339/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH
Diary No(s). 2668/2026 (IX)
(IA No. 15959/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 15957/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 15964/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..), IA No. 15960/2026 - PERMISSION TO FILE SYNOPSIS AND LIST OF DATES)

Diary No(s). 2673/2026 (IX)
(IA No. 15623/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 15621/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 15631/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..), IA No. 15627/2026 - PERMISSION TO FILE SYNOPSIS AND LIST OF DATES)

Diary No(s). 2681/2026 (IX)
(IA No. 15884/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 15883/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 15887/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..), IA No. 15885/2026 - PERMISSION TO FILE SYNOPSIS AND LIST OF DATES)

Item No.34

Diary No(s). 6002/2026
(IA No. 32765/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 32764/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 32767/2026 - PERMISSION TO FILE

LENGTHY LIST OF DATES, IA No. 32768/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 03-02-2026 These matters were called on for hearing today.

CORAM :   HON'BLE THE CHIEF JUSTICE
          HON'BLE MR. JUSTICE JOYMALYA BAGCHI
          HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Dr. Abhishek Manu Singhvi, Sr. Adv.
                   Mr. Mukul Rohatgi, Sr. Adv.
                   Dr. Menaka Guruswamy, Sr. Adv.
                   Ms. Dixita Gohil, Adv.
                   Mr. Pranjal Agarwal, Adv.
                   Mr. Yash S. Vijay, AOR
                   Ms. Rupali Samuel, Adv.
                   Mr. Shikhar Aggarwal, Adv.
                   Ms. Shweta Surana, Adv.
                   Ms. Shaswati Parhi, Adv.
                   Mr. Jatin Patil, Adv.
                   Mr. Anmol Gupta, Adv.
                   Mr. Joshua Tom Thomas, Adv.

                   Dr. Abhishek Manu Singhvi, Sr. Adv.
                   Ms. Dixita Gohil, Adv.
                   Mr. Pranjal Agarwal, Adv.
                   Mr. Yash S. Vijay, AOR
                   Ms. Rupali Samuel, Adv.

For Respondent(s) :Mr. Tushar Mehta, Solicitor General
                   Mr. Neeraj Kishan Kaul, Sr. Adv.
                   Mr. Balbir Singh, Sr. Adv.
                   Mr. Abhinav Mukerji, Sr. Adv.
                   Mr. Siidharth Garg, Adv.
                   Mr. Siddharth Garg, Adv.
                   Mr. Himanshu Cahubey, Adv.
                   Mr. Himanshu Chaubey, Adv.
                   Mr. Srijan Sinha, Adv.
                   Ms. Devanshi Singh, Adv.
                   Mr. Srajan Yadav, Adv.
                   Ms. Lihzu Shiney Konyak, Adv.
                   Ms. Trisha Garimala, Adv.
                   Mr. Varun Tyagi, Adv.
                   Mr. Toshiv Goyal, Adv.
                   M/s Edictum Law & Co., AOR

        UPON hearing the counsel the Court made the following
                          O R D E R

1.   Since the matter is coming for hearing before the High Court

tomorrow, i.e., 04.02.2026, we have impressed upon learned senior

counsel for the parties that they should raise all their contentions before the High Court.

2. It goes without saying that the High Court will consider the rival contentions and is requested to decide the matter expeditiously.

3. With liberty to raise all the contentions before the High Court, including for modification of any interim direction, the applications for permission to file the special leave petitions as well as the special leave petitions, are dismissed as withdrawn.

(ARJUN BISHT)   (PREETHI T.C.)
ASTT. REGISTRAR-cum-PS   ASSISTANT REGISTRAR